GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 516 TO BE ANSWERED ON 19TH DECEMBER, 2017

DIRECT TRANSFER OF SUBSIDIES

516. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) the names of the States in which the subsidy received under the Public Distribution System is being transferred directly into the bank accounts of consumers;

(b) the details of the action plan for direct transfer of the above subsidy into the bank account of all the consumers; and

(c) the date and time for implementing the aforesaid scheme across the country?

ANSWER

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) to (c): Cash transfer of food subsidy scheme is being implemented in Union Territories of Chandigarh, Puducherry and urban areas of Dadra and Nagar Haveli. This scheme is implemented as per provisions of the Cash Transfer of Food Subsidy Rules, 2015, which inter alia provides that the cash transfer scheme can be taken up in identified areas, subject to fulfillment of certain conditions regarding preparedness to implement the scheme. Identified area is defined under the Rules as State or Union territory or any specified area within the State or Union territory for which there is a written consent of the State Government for implementation of the scheme. It is therefore optional for the States/UTs to implement the cash transfer scheme or continue with distribution of foodgrains as per provisions of NFSA through fair price shops.
